MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following Notifications of the Government of India in the Department of Revenue and Banking, namely—

(a) No. G.S.R. 870(E), dated the 6th November, 1976, increasing the export duty on coffee from Rs. 300 per quintal to Rs. 1300 per quintal,

(b) No. G.S.R. 877(E), dated the 13th November, 1976, increasing the export duty on groundnut kernel from Rs. 800 per tonne to Rs. 1500 per tonne and on groundnut in shell from Rs. 600 per tonne to Rs. 1125 per tonne, and

(c) No. G.S.R. 13(E), dated the 12th January, 1977, levying an export duty on cardamom at the rate of Rs. 50 per kilogram under the new Heading No. 22 in the Second Schedule to the said Act,

from the date of each of the notifications aforesaid."

*The motion was adopted.*

**16.53 hrs.**

## MESSAGE FROM THE VICE-PRESIDENT ACTING AS PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 6th April, 1977 from the Vice-President acting as President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 28th March, 1977."

**16.53½ hrs.**

## GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL

**गृह मंत्री (चौधरी चरण सिंह)** : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं :

"कि संघ राज्यक्षेत्र शासन अधिनियम, 1963 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

जैसा हम सबको ही मालूम है कांस्टीट्यूशन में यह संशोधन कर दिया गया है कि देश के अन्दर जितनी विधान सभाएं हैं उनकी अवधि 5 वर्ष के बजाय 6 वर्ष होगी। तो गवर्नमेंट आफ इंडिया जो अब से पहले देश के चार्ज में थी उस का विचार यह था कि यूनियन टेरिटरीज की विधान सभाओं की मुद्दत भी पांच साल के बजाये 6 साल कर दी जाए। लेकिन क्यों कि लोक सभा डिजाल्व की जा चुकी थी और राज्य सभा सेशन में नहीं थी, उस का इजलास चल नहीं रहा था तो उन्होंने एक आर्डिनेंस के जरिए पांच की जगह 6 साल यूनियन टेरिटरीज की विधान सभाओं की मुद्दत कर दी। लेकिन हम लोग अर्थात् मौजूदा गवर्नमेंट इस 6 साल की मुद्दत के खिलाफ हैं। हम इस को मुनासिब नहीं समझते और उसके लिए अलाहिदा एक विधेयक भी गालिबन प्रस्तुत करने का विचार है या प्रस्तुत किया जा चुका है। वह तो अलग बात है लेकिन इसमें यूनियन टेरिटरीज की भी हम मुद्दत 6 से 5 साल ही चाहते हैं। गवर्नमेंट आफ इंडिया ने आर्डिनेंस के जरिए 5 साल की जगह 6 साल कर दिया था अब हम उसको 5 साल 7 महीने करना चाहते हैं। गोवा, डामन, ड्यू और मिजोरम—यह यूनियन टेरिटरीज कहलाती हैं। पहले हमारा विचार था कि गोवा डामन, ड्यू में केवल 4 महीने की मुद्दत बढ़ाई जाये। 23 मार्च को मुद्दत खत्म होती थी और 23 जुलाई तक एलैक्शन कराने का विचार था लेकिन मुझ को मालूम हुआ है कि वहां भी जून के आरम्भ में वर्षा आरम्भ हो जाती है जिसका मतलब यह है कि मई के बाद एलैक्शन कराने में कठिनाई होगी। इसलिए

[चौधरी चरण सिंह]

अब हमारा विचार है कि जैसे मिजोरम में 5 साल 7 महीने कर रहे हैं उसी तरह गोवा, डामन, ड्यू में भी 5 साल 4 महीने के बजाए 5 साल 7 महीने की मुद्दत कर दी जाए। जैसा कि सदन में बिल पेश है, उसमें मुद्दत 5 साल 4 महीने है लेकिन मैं चाहता हूं 4 की जगह 7 पढ़ा जाए। इस आशय का एक पत्र मैं आपके पास भेज रहा हूं। गवर्नमेंट की तरफ से इसको 5 साल 7 महीने समझा जाए। इसका अर्थ यह हुआ कि गोवा, डामन, ड्यू और मिजोरम—इन सब टेरिटरीज में मुद्दत 5 साल 7 महीने होगी। वहां पर वर्षा ऋतु के बाद अक्तूबर, नवम्बर में एलैक्शन कराये जा सकेंगे। मैं समझता हूं यह बहुत सीधा सादा मामला है, कोई कंट्रोवर्शल चीज नहीं है, सदन इसको मंजूर करेगा।

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Government of Union Territories Act, 1963, be taken into consideration."

DR. HENRY AUSTIN (Ernakulam): The Home Minister has brought forward a Bill which *per se* discriminates between State and Union Territory. As is well known the Union Territories are clamouring and trying to come on par with the rest of the States in the country. It has been the practice of the Government of India consistently to bring the Union Territories also to the level of the rest of the States. It is a matter of surprise that the Home Minister is bringing in a Bill where it is said, for Goa it is 4 months, for Mizoram 6 months, etc. It does not fit in with the general ethos of the country and the legislation on the subject. I am not taking a partisan view. The rationale behind the proposal of increasing the term of State Legislatures and Lok Sabha to 6 years has been discussed at length and there was a national dialogue. If you see the debate of those days you will see how the national dailies took a lively interest on this issue which evinced considerable interest. Legal pandits and constitutional experts have given out their views. Whereas Rajya Sabha has six years, as their normal tenure, why should Lok Sabha which, according to our Constitution, wield more power and authority, should have a lesser period? That was the lacuna. And our framers of the Constitution at that time had a different concept. But, after 25 years of the working of our Constitution, the public opinion felt differently or, if you deny that public opinion was not total in proof of the move, at least concede that a sizeable section of the public opinion favoured this change and, in the Lok Sabha itself, I do not think that many members even in the opposition, objected to this on principle.

17 hrs.

So, this matter was discussed threadbare and I do not want to view the problem as purely partisan, I would request all the hon. Members to consider this aspect objectively on merits. Why should hon. Members on this side of the House have to go through the elections earlier? How hard it is to face the electorate running to ten lakhs of people every five years? It is even degrading to have the Lok Sabha's tenure a little less. (*Interruptions*). This was the aspect which was felt at that time. If you so please, you may bring a bill. In that context, if you read the proceedings at that time, the situation or practice obtaining in different countries, in different Parliament, you will find that in certain countries, they have a seven year term and certain others had even more tenure. So, it was not that only India was having this tenure. Many countries have different tenures for the legislatures as their lifespan. These were the considerations which prevailed at that time in making this suggestion. Later on, it was brought forth in the form of a Bill before the House. But, it was unfortunate that the Fifth Lok Sabha had to be dissolved and the same Bill could not be introduced in relation to the union territories. And,

today, instead of bringing in regular bills, to normalise the situation, it is surprising that the hon. Minister with considerable experience in all this, is bringing in this Bill for the Union Territories. Probably, it is due to climatic reason. I am afraid there may be a political overtone in the sense that you are thinking of elections rather than to normalise the situation. Probably, the prospects of elections seem to be main guiding factor in determining this thing. This is repugnant to the Constitution and the people who had evinced some interest in this matter. I do not think that the people coming from Delhi will approve of this. I had exchanged views with members coming from Delhi. They were asking for enhancement of the status of the Union Territory of Delhi and to make it a regular State. You are trying to perpetuate this thing and giving an inferior status to the Union Territory. I do not think the people of Delhi will take kindly to that suggestion. Therefore, I do oppose this move and I do believe that it is incumbent on the present Government to bring in a bill later on. And it may be revised—that is a different matter, to a six year term for the Union Territories also.

MR. SPEAKER: Government has an amendment. But that has not been circulated. I would request the hon. Home Minister to read it out so that the Members may know that the amendment has been given notice of. It has not been circulated.

CHAUDHURI CHARAN SINGH: My amendment reads as follows:

Pages 1 and 2,

*for* lines 8 to 15 and lines 1 and 2 respectively,

*Substitute*—

'Provided further that the provisions of this section shall, in relation to the Legislative Assemblies of the Union Territories of Goa, Daman and Diu and Mizoram, in existence on the 7th day of February 1977, apply as if for the words "five years", in the two places where they occur, the words "five years and seven months" had been substituted.'."(3)

MR. SPEAKER: In view of this, I do not think the hon. Member Shri Amrut Kasar need move his amendment. He can speak on that.

SHRI AMRUT KASAR (Panaji): Mr. Speaker, Sir, first of all, I thank you for giving me this opportunity of expressing my views before this House. Since this is my maiden speech, let me, in the first instance, make it clear that I support this Bill. The policy of the Janata Government is to have a tenure of the Assemblies and the Lok Sabha for five years instead of six years. As I have promised to my voters, I shall be supporting the Janata Government in amending the Constitution and the Forty-second Amendment, I support this policy of the Government to have the tenure of five years both for Lok Sabha as well as for Assemblies.

As regards my amendment, previously it was or five year and four months but since the hon. Home Minister has already cleared that in both the cases it will be five years and seven months, I do not think that I need to stress that point.

Therefore I am withdrawing it. The Home Minister has promised that in both the cases, it will be five years and seven months. Now, I wanted it to be actually seven months because whenever legislation is passed we must take into consideration the geographical situation of that place. Monsoons are fast approaching. Many of the hon. Members here know that Goa is situated at the feet of western ghats. The rainfall there is more than 120 inches on an average. This heavy rainfall cuts the communication with the villages. Although the communication facilities are good in Panjim—capital of Goa—yet in the surrounding talukas like Parnem and

[Shri Anant Kasar]

Satari the communications are cut. The voters are more in number in these talukas and, therefore, it will affect them. Therefore, I happily accept this move of the Home Minister that it will be seven months so that immediately after the monsoons we are ready to take up elections and as in the manifesto of the Janata Party the aims and purposes of the Bill will be fulfilled.

Mr. Speaker, Sir, at the same time I extend my cooperation to the Janata Party in its policy for decentralisation of power and I would like to say due to the acceptance of the principle of decentralisation of power in the status of Union Territory will be lifted up and it will be granted Statehood. I extend my full cooperation to the party and all the kindness which our Home Minister has shown to us.

SHRI EDUARDO FALEIRO (Mormugao): Mr. Speaker, Sir, it would be in the interest of the Congress party to have elections forthwith in Goa because just now in Goa we have a non-Congress government. It will be in the intereset of my party to have elections forthwith in Goa but inspite of that we are opposing this Bill on the general principle and not limiting ourselves to petty considerations. Though it will be in the interest of our party to support this Bill yet we have to oppose it as we want to be faithful to the main principles.

AN HON. MEMBER: What is the 'Principle'?

SHRI EDUARDO FALEIRO: The principle involved is that Union Territories must be put on the same footing as the States.

Sir, I would like to say this much. I fail to appreciate why this extension of seven months? Why seven months and why not eight months? Why seven months and why not four months? If they want to repeal the Ordinance, why not they repeal the Ordinance forthwith? Why not say that the Assembly stands dissolved immediately? What is the point in giving seven months? There is no legal bar to dissolve the Assembly immediately and hold the elections after the monsoon or before the monsoon. In fact, if they are serious about holding the elections, if they want that popular government should come, they can have elections in the month of May itself because 40 days are remaining now. A notice of 40 days is enough.

The point I want to make is that the Lok Sabha elections have proved that the present government in the Union Territory does not have the support of the people. Out of the 30 Assembly constituencies, 18 constituencies voted in favour of the Congress Party and only 12 voted in favour of the Maharashtravadi Gomantak Party. This being the position, there is something more which this government and the hon. Home Minister can do. I would like to say this because it is very important in the interest of our country, in the interest of the Union Territory and in the interest of decent politics in this country.

There are serious allegations of corruption and gross misconduct or misuse of power against the Chief Minister. These charges are before the Home Ministry. These charges deserve to be enquired into. A commission of enquiry should be appointed against the Chief Minister and then necessary action must be taken.

It has been proved by judicial authority how corrupt is the Government of Tamil Nadu. The people in the Union Territory of Goa have compiled the charges against the present Chief Minister in Goa and they have made a tabular statement showing the charges proved against Mrs. Kakodkar and showing what are the charges *prima facie* estab-

[Shri Vijay Singh]

-lished against the present Chief Minister of Goa. Now, I may state that in the interests of a clean government in that part of the country, these charges must be enquired into? A commission of enquiry must be appointed forthwith. And then, as Dr. Austin, my hon. colleague, has said, it is high time we put the Union Territories at par with the States though it may be against the interest of the Congress Party as it is in the present case. Though it may be against the interests of Congress Party, we should work on principles. This is what I have got to say for the consideration of the hon. House and the hon. Home Minister.

SHRI AMRUT KASAR: He has made serious charges. I want to reply to them.

MR. SPEAKER: You had your chance. Some other Members can reply to them.

SHRI AMRUT KASAR: The Congress Party itself had granted one year extension.

MR. SPEAKER: It is not as if on Goa Assembly only one can reply, this is the Parliament of India.

SHRI KRISHNA CHANDRA HALDER (Durgapur): We should get our chance also.

MR. SPEAKER: I will call you later. I will now call some new people. I have not called even one from this side. It is becoming impossible for me. I will call you when your turn comes.

**SHRI KRISHNA CHANDRA HALDER: Mr. Speaker, Sir, the hon. Home Minister has introduced the Government of Union Territories (Amendment) Bill in this House. Earlier the Minister for Law and Company Affairs Shri Shanti Bhushan had introduced the 43rd (Constitution) Amendment Bill. The substance of the Bill is that elections to the Lok Sabha, Vidhan Sabha and Union Territories should be held after every 5 years instead of 6 years. We support this spirit and extend our support to the present amending Bill that is now before the House for discussion. While introducing this Bill the Hon. Home Minister had made it clear that he seeks to extend the life of the Governments of the Union Territories upto 5 years and 7 months because of the impending monsoon and this is quite understandable. While opposing this Bill, Mr. Henry Austin, who has since changed his place from the ruling side to that of opposition, said that there was a national consensus on the 42nd Amendment of the Constitution as a result of which the life of Parliament, Assemblies, and governments in Union Territories were extended upto 6 years. For his information I may say that when this 42nd Amendment of the Constitution was introduced in the House, we on behalf of the then opposition had stoutly opposed the legislation and the people at large had also opposed it. The government of that time had solicited the support to their Bill through some conferences which were mainly attended by their own puppets. Then the General Elections were held and this 42nd Amendment of the Constitution was made an election issue both by the Janata Party as also by us and other allies of the present Government. What did we see in the elections? The people rejected the very principle of the 42nd Amendment Bill by defeating the Prime Minister, Mr. Swaran Singh who headed the Constitution Amendment Committee and finally rejected the Congress Party and we see that they are in the opposition today. This amply proves that the theory of national consensus had no support of the masses then nor today. Why we support the legislation? We feel that in order to respect democratic principles and to fulfil peoples aspirations, it is necessary that elections should be held after every 5 years because

**The original speech was delivered in Bengali.

[Shri Krishna Chandra Haider]

we feel that this period is sufficient enough to implement democratic economic principles. If it is not done their will be a natural tilt towards authoritarianism as we had witnessed in the recent past. I hardly need to mention; Sir, that the 42nd Amendment of the constitution was passed in this House by the Congress Government by clamping down emergency in the country and puting leaders and workers of the opposition parties behind the bar and ignoring public opinion. But as soon as they went to the people for their opinion, they rejected the legislation completely. Through this election they gave a clear verdict that they are opposed to dictatorship and bureaucracy. They have also asserted their faith in individual liberty, right of assembly, right of trade union activities, right of freedom of speech and above all that the democratic norms be maintained in the country. They did not want to face the people.

DR. HENRY AUSTIN: On a point of order. How can the hon. Member maintain his position? Our government decided to hold the elections long before the expiry of the one year extended term. How can he say that we were afraid of facing the people? We could have waited for another year.

MR. SPEAKER: You are only making a second speech. There is no point of order.

SHRI KRISHNA CHANDRA HALDER: I think they even did not like to hold the elections but because of external pressure and other factors which I dont want to go in detail here, they were forced to hold the elections.

The Congress party wanted to stick to power and convert this great country into a big jail. If they had agreed to hold the elections it was after they got intelligence report from their police, the RAW and as is said, they even had gone to the astrologers to know about their fate in elections but all their calculations went wrong and the masses who live in villages and who are taken as illiterates, have proed to the world beyond all doubt, that they are second to none in their political maturity and their faith to uphold democracy in the country is absolute and unshakable. It was because of the people's faith in democracy that the Janata Government is in power today.

They are trying to restore democracy in their country and as such support the Bill.

**श्री कर्पूरी ठाकुर** (समस्तीपुर) : अध्यक्ष महोदय, माननीय गृह मंत्री ने जो विधेयक इस सदन में उपस्थापित किया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं । गोवा, दमन, दीव और मिजोरम में अक्तूबर, नवम्बर तक चुनाव कराने के उद्देश्य से यह विधेयक सदन में उपस्थित किया गया है । वहां चुनाव कराना अनिवार्य है क्योंकि जो मुद्दत थी, वह खत्म हो गई है ।

जनता ने जब शुरु में चुनाव किया था, तो हमारे देश के संविधान के अनुसार जो उसकी निर्धारित अवधि थी, वह समाप्त हो गई थी । अपात कालीन स्थिति में तत्कालीन सरकार के द्वारा जो संविधान में संशोधन किया गया, उस समय उस सरकार को संविधान में संशोधन करने का कोई अधिकार नहीं था । वह सरकार अपनी 5 साल की अवधि 1976 के मार्च में ही समाप्त कर चुकी थी । 1971 में जो चुनाव हुआ था, वह 5 साल के लिए हुआ था, न कि 6 साल के लिए । आज का जो विरोधी दल है, उसकी ओर से अक्सर कहा जाता है कि हमने तो औपचारिक रूप से संशोधन कर दिया है । हम बाज प्त अधिकार सम्पन्न थे और उसी अधिकार के अन्तर्गत हमने संविधान का संशोधन किया था । मैं कहता हूं कि 5 साल की अवधि खत्म हो जाने के बाद संशोधन करने का उनका कोई अधिकार नहीं था ।

उन्होंने न केवल मामूली संशोधन किया, बल्कि संविधान का सारा ढांचा बदल दिया ।

बुनियादी ढांचे ने महान परिवर्तन कर दिया, जिसके लिए जनता ने 1971 में उनको नहीं चुना। अगर चुना था तो 5 साल के लिए चुना था, 6 साल के लिए नहीं चुना था।

अभी-अभी एक माननीय सदस्य ने कहा कि कांग्रेस पार्टी इस बात के लिए बहुत चिन्तित है कि ज. गोवा, दमन, दीव और मिजोरम या दूसरी यूनियन टेरिटरीज हैं, वह अन्य राज्यों के समक्ष आ जायें, उनमें एकरूपता स्थापित हो जाए। इस एकरूपता का उपदेश देने का अधिकार अब कांग्रेस पार्टी को नहीं रह गया है। हमारे देहात में एक कहावत है कि 100 चूहे खा के बिल्ली हज को चली। जिन्होंने एकरूपता को नष्ट कर दिया है, उन्हें एकरूपता का उपदेश देने का क्या अधिकार है?

1967 तक लोक-सभा और राज्य की विधान सभाओं के चुनाव 5,5 साल के लिये साथ-साथ होते थे। लेकिन 1971 मे सिर्फ लोक सभा का चुनाव कराया गया। यह चुनाव 4 साल बीत जाने के बाद कराया गया, पांचवें साल के लिये कांग्रेस पार्टी ने इन्तजार नहीं किया। राज्यों की विधान-सभाओं के चुनाव सन् 1972 के मार्च मे हुए। इस तरह से एकरूपता समाप्त हो गई।

अभी भी सिर्फ लोक सभा का चुनाव हो गया, मगर राज्यों की विधान-सभाओं के चुनाव नहीं हुए। अगर वह एकरूपता के हामी हैं, तो उन्हें 1971 मे नहीं, बल्कि 1972 मे सभी जगह के चुनाव साथ-साथ कराने चाहियें थे। अगर व वास्तव में एकरूपता के समर्थक हैं, तो उन्हें लोक सभा के हाल के चुनावों के साथ साथ विधान सभाओं के चुनाव भी कराने चाहिएं थे।

आज जब विधि मंत्री ने छः साल की अवधि को घटा कर पांच साल करने के सम्बन्ध मे एक विधेयक पेश किया, तो कांग्रेस पार्टी के नेता ने उस का विरोध किया। मैं समझता हूं कि वे एकरूपता के समर्थन नहीं, बल्कि अपने राजनैतिक स्वार्थ के समर्थक हैं। विरोधी दल के नेता ने कहा कि इस विधेयक के पीछे कोई राजनैतिक भावना छिपी हुई है, यह राजनैतिक बदनीयती है। अगर 1971 मे केवल लोक सभा के चुनाव कराने में कांग्रेस पार्टी के लोगों को राजनैतिक बदनीयती नहीं सूझती थी, अगर इस बार केवल लोक सभा के चुनाव कराने को राजनैतिक बदनीयती देखने के लिए कांग्रेस पार्टी के सदस्यों के पास आखें नहीं थीं, तो आज जो विधेयक गृह मंत्री ने पेश किया है, उसको राजनैतिक बदनीयती देखने पर उन की आखें फूट जानी चाहिए।

मैं कहना चाहता हूं कि विरोधी दल के सदस्यों को अपना विरोध वापस ले लेना चाहिए और इस सदन को माननीय गृह मंत्री द्वारा पेश किया गया विधेयक पारित कर देना चाहिए। चुनाव कराने की अवधि संविधान के द्वारा निर्धारित की जाती है; केवल एक पार्टी के कहने से वह अवधि निर्धारित नहीं होती है। जिस समय संविधान में संशोधन किया गया, उस समय विरोधी दल इस सदन मे नहीं था। वह उस समय जेल मे बन्द था। गैर-कानूनी आपातकालीन स्थिति लागू कर के विरोधी दलों के सदस्यों को जेल मे बन्द कर दिया गया था। कांग्रेस पार्टी की तरफ से कहा गया कि उस संविधान संशोधन के प्रश्न पर एक राष्ट्रीय वाद-विवाद हुआ था। यह गलत है। केवल कांग्रेस पार्टी और भारतीय कम्युनिस्ट पार्टी के सिवा इस देश में किसी भी अन्य दल को अपने विचार व्यक्त करने की आजादी नहीं थी। लाखों की तादाद में उन के नेता और कार्यकर्त्ता जेलों मे बन्द थे। अखबारों के मुह पर ताला लगा दिया गया था। आम सभायें नहीं की जा सकती थीं। उन दिनों मैं फरार था और दो चार रोज के लिए दिल्ली में था श्री कृष्णकान्त ने संयोजक की हैसियत से एकहाल में सैमिनार का आयोजन किया था, लेकिन सरकार की तरफ से इजाजत नहीं दी गई। पूरे देश में यही स्थिति थी।

[श्री कर्पूरी ठाकुर]

ऐसा लगता है कि कांग्रेस पार्टी की नेशनल डायलाग की परिभाषा है एक पार्टी में डायलाग एक पार्टी की मीटिंगें और एक पार्टी के नेताओं के बयान। दुनिया के लोग नेशनल डायलाग का जो अर्थ करते हैं, कांग्रेस पार्टी की डिक्शनरी में उस का वह अर्थ नहीं है। एक पार्टी के अन्दर जो वाद विवाद होता है, कांग्रेस पार्टी के अनुसार, वह नेशनल डायलाग कहलाता है।

अगर दूसरे देशों के संविधान में छः या सात साल की अवधि है, तो उन को मुबारक हो। लेकिन इस देश मे तो कांग्रेस पार्टी ने येन-केन प्रकारेण अपने आप को सत्ता में रखने के लिए और इस देश की जनता की राय और विचारों को पैरों तले रौंदने के लिए पांच साल की अवधि को बढ़ा कर छः साल कर दिया।

इन शब्दों के साथ मैं पूरी शक्ति के साथ कांग्रेस पार्टी के कथन और विचारों का विरोध करता हूं और चाहता हूं कि गृह मंत्री का प्रस्ताव बहुमत से, और अगर हो सके तो सर्व-सम्मत्ति से, पारित हो।

PROF. SHIBBAN LAL SAKSENA (Maharajganj): Congress party has said nobody opposed the six year term when the Forty-fourth Constitution (Amendment) Bill was passed. This is utterly false, I was the solitary opponent in the House who opposed every one of the 59 clauses of the Forty-fourth Amendment Bill including the six year term. In fact I gave an amendment that the term should be four years instead of six years. The term of American Congress is also for four years. Members of the Rajya Sabha also retire every two years. So, it is wrong that I wanted six years and not four years.

17.32 hrs.

[PANDIT D. N. TIWARY *in the Chair*]

**श्री नाथू राम मिर्धा** (नागौर) : सभापति महोदय, यह आर्डिनेंस जिस को पास करवाने की जल्दी है उस के संबंध में तथा इसके बाद जो दूसरा कानून है इन दोनों के संबंध में मैं कुछ विचार रखना चाहता हूं। यह सरकार 6 साल का पीरिअड घटा कर कहीं पर पांच साल चार महीने, कहीं पांच साल सात महीने और अब सभी जगह पांच साल सात महीने करना चाहती है। इसके बारे में कुछ विशेष आर्गुमेन्ट तो गृह मंत्री ने दिया नहीं कि वे क्यों ऐसा करना चाहते है। अगर वे कुछ समझाते कि ऐसा करना इसलिए जरूरी है और जो पहले 6 साल का फैसला हुआ वह इस तरीके से गलत है तो हम शायद उन बातों को सुन कर कुछ जवाब देते। खैर, मैं बहुत गम्भीरता से गृह मंत्री से निवेदन करना चाहता हूं कि यह पांच साल से 6 साल करने की बात बहुत हलकेपन से नहीं की गई और सिर्फ एक राजनैतिक दृष्टि से यह नहीं किया गया। इस के पीछे एक बड़ा भारी लौजिक है। वह मैं आप से बता रहा हूं। आप जरा गौर कीजिए। हमारे देश के विकास और तरक्की की योजना करना हमारे इस सदन का सब से बड़ा लक्ष्य है और देश की जनता की तरक्की योजनाओं से होती है .... (व्यवधान).. एमर्जेंसी जरूरी थी। बार बार आप एमर्जेंसी की बात कहेंगे तो मुझे उस पर ज्यादा कहना पड़ेगा। एमर्जेन्सी के लिए मैंने कह दिया कि एमर्जेंसी को मैं जरूरी समझता हूं। लेकिन अब जो मैं कह रहा हूं उस को गौर से सुनिए। इस देश का काम होता है विकास योजनाओं से और विकास योजनाएं बनती हैं देश के प्लान से। देश के प्लान की अवधि है पांच साल। अगर पांच साल की ही अवधि सदन की हो तो एक साल तो इस सदन को जमने में और जो बातें अंदर भरी होती है उन को कहने में निकल जाता है। एक साल तो बराबर आप एमर्जेन्सी गाएंगे। एक साल तो आप के एमर्जेन्सी के पीछे गए ...। (व्यवधान)

**श्री कर्पूरी ठाकुर** : तीन साल योजना नहीं बनी। चौथे साल में योजना बनी है।

**श्री नाथू राम मिर्धा** : सब योजनाएं चली हैं। आप को ध्यान ही नहीं है।

**श्री कर्पूरी ठाकुर** : दो दफा योजनाओं की छुट्टी थी। एक दफा तीन साल के लिए, और फिर दूसरी दफा तीन साल के लिए।

**श्री नाथू राम मिर्धा** : आपका ख्याल है यह। योजनायें चल रही थी इस देश में और हर साल के आंकड़े मौजूद हैं। अंधे होकर आप मत चलिए। (**व्यवधान**)

मैं गृह मंत्री जी से निवेदन करना चाहता हूं कि पांच साल की योजनायें बनती हैं और पांच साल की पांच योजनायें हम पूरी करने जा रहे हैं। उसके बाद में भी हमारी योजनायें चलेंगी। इस सदन का 6 साल का टर्म करने का यह मतलब था कि पांच साल की योजना के लिए पहले एक दो साल रिसोर्सेज को मोबलाइज करने में, योजनाओं को फाइनल रूप देने में और चर्चा करने में निकल जाते हैं। वह समय फालतू जाता है। योजना पर दो तीन साल जो काम होता है वह चौथे साल जोर पकड़ जाता है और आखिरी साल उस पर पूरा जोर दिया जाता है। अगर एक साल इस तरह से सारी चीजों को जमाने और रेल की पटरी चढ़ाने के लिए मिल जाये तो पांच साल की योजना 6 साल में अच्छी तरह पूरी हो सकती है। (**व्यवधान**)।

मैं बहुत नम्रता के साथ निवेदन करना चाहता हूं कि अगर इस देश की गरीबी और बेकारी मिटानी है जिसके लिए आपने दस साल का पीरियड मांगा है उसको अगर आप बजाये 10 से 12 साल में भी पूरा कर दें तो इस देश की जनता का आप बड़ा उपकार करेंगे। इस तरह से आप एक साल अपनी शक्ति और सामर्थ्य योजना को बनाने में लगा सकेंगे और आखिरी साल में उसको पूरा कर सकेंगे। इसलिए मैं चाहूंगा कि आप राजनीति के चक्कर में न पड़ें। 5 की जगह 6 साल सभी जगह हो गए हैं। अगर आप इसको फिर पांच साल करते हैं तो लोग यही कहेंगे कि आपने राजनीतिक दृष्टिकोण अपनाया। मैं नहीं चाहता कि जनता सरकार इस कलंक को अपने माथे पर ले। (**व्यवधान**) मैं श्री कर्पूरी ठाकुर जी से कहूंगा कि वे इस पर जरा गहराई से विचार करें। 7 महीने तो आपने मान ही लिए हैं फिर 4 और महीनों में कोई फर्क नहीं पड़ने वाला है। बरसात के बाद किसान अपने खेत में लग जाता है। वह अपने खेत की जोताई करेगा या एलेक्शन में लगेगा। इसलिये मैं बहुत नम्रता के साथ आपसे निवेदन करूंगा कि आप 6 साल का समय ही रहने दीजिए। चार महीने में कोई फर्क नहीं पड़ने वाला है। अगर आपके पीछे सही मायने में राजनीतिक ताकत है तो चार महीने के बाद भी अपना असर खोने वाले नहीं है, आप फिर से सीटें जीतकर आ सकते हैं। इसलिए मेरी आप से प्रार्थना है कि आप इस पर गहराई से विचार कीजिये और इसको राजनीतिक मुद्दा मत बनाइये। आप 6 साल रखकर इस कानून को पास करवा लीजिये। इससे जनता पार्टी और हमारा—दोनों का ही अच्छा असर पड़ेगा। मेरी आपसे प्रार्थना है कि आप इस पर गहराई के साथ विचार करें।

**गृह मंत्री (चौधरी चरण सिंह)** : सभापति, महोदय, इधर से मेरे दो मित्र जो बोल चुके हैं, उस के बाद मुझे कुछ कहने की जरूरत नहीं है। विरोधी दल के माननीय सदस्यों की ओर से एक भी तर्क ऐसा नहीं दिया गया जिस में जवाब देने की कोई जरूरत हो और इस बात को वे स्वयं अपने दिल में जानते भी थे।

एक नया तर्क यह लाया गया है कि पांच साल की योजना को पूरा करने के बाद एक साल के लिये उसे और बढ़ा दिया जाये। मैं नहीं समझता हूं कि कहीं भी इस तरह का तर्क दिया गया है कि 5 साल को बढ़ा कर 6 साल कर दिया जाये। आपकी जो चौथी

[चौधरी चरण सिंह]

योजना थी, वह 1969 से 1974 तक थी, उसके बाद आपने अगली योजना की तैयारी में 2 साल देर कर दी और अगली योजना 1976 में लागू हुई। अगर आप की दलील इस तरह की है तब तो यह 7 साल होना चाहिए लेकिन मेरा ख्याल है कि अगर योजना 5 साल की है तो पांचवे साल में अगली योजना की तैयारी हो सकती है। आप यह चाहते हैं कि 5 वर्ष योजना चलाई जाये और उस के बाद 1 वर्ष खाली बैठ कर योजना बनाने में ... एक ऐसी बात है, जिस का जवाब देने की मैं आवश्यकता नहीं समझता हूं।

एक माननीय सदस्य बोले कि कहीं पर 7 साल की टर्म भी है मुझे नहीं मालूम कि किसी असैम्बली की टर्म 7 साल है। अगर 7 साल रखना जरूरी समझते हैं तो फिर 8 साल या 9 साल क्यों न हो -- यह क्या बात हुई ? मैं नहीं समझता हूं कि इस में किसी तफसील में जाने की जरूरत है। जैसे मैंने पहले सदन से अर्ज किया था, मेरे इस प्रस्ताव को सदन स्वीकार करे।

**सभापति महोदय** : प्रस्ताव प्रस्तुत हुआ

"कि संघ राज्य क्षेत्र शासन अधिनियम 1963 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

*The motion was adopted.*

**सभापति महोदय** : अब मैं क्लाज 2 पर रखे गये सरकार के संशोधन को लेता हूं --

**Clause 2**—(*Amendment of section 5*).

Amendment made:

Pages 1 and 2,—

*for* lines 8 to 15 and lines 1 and 2 respectively, *substitute*—

'Provided further that the provisions of this section shall, in relation to the Legislative Assemblies of the Union territories of Goa, Daman and Diu and Mizoram, in existence on the 7th day of February, 1977, apply as if for the words "five years", in the two places where they occur, the words "five years and seven months" had been substituted.' (3).

(*Chaudhuri Charan Singh*)

**सभापति महोदय** : प्रश्न यह है कि क्लाज़ 2 संशोधित रूप मे विधेयक का अंग बने।

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

**सभापति महोदय** : प्रश्न यह है कि क्लाज 3 विधेयक का अंग बने।

*The motion was adopted.*

*Clause 3 was added to the Bill.*

**सभापति महोदय** : प्रश्न यह है कि क्लाज 1, इनेक्टिंग फार्मूला और टाइटल इस विधेयक के अंग बने।

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title was added to the Bill.*

**चौधरी चरण सिंह** : मैं प्रस्ताव करता हूं :

"कि इस विधेयक को संशोधित रूप में पास किया जाए।"

**सभापति महोदय** : प्रश्न यह है :

"कि इस विधेयक को संशोधित रूप में पास किया जाए।"

*The motion was adopted.*

---